



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Mar/202223/23 dated 17/03/2023 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
3	Shri Nand Lal, Technical – 3	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

3. The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Feb/202223/20 dated 24/02/2023 (actually held on 03/03/2023).

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Mar/202223/23
Date	17/03/2023
Firm's Name	M/s Arch Pharmalabs Limited
HQ F. No.	01/82/050/01264/AM19/DES-III 01/82/050/01263/AM19/DES-III 01/82/050/01251/AM19/DES-III 01/82/050/01249/AM19/DES-III 01/82/050/01260/AM19/DES-III 01/82/050/01035/AM20/DES-III
RLA F. No.	03/94/040/00126/AM19 03/94/040/00160/AM19 03/94/040/00141/AM19 03/94/040/00162/AM19 03/94/040/00158/AM19 03/94/040/00888/AM20
Advance Authorization No. and Date	0310822660 dated 27.07.2018, 0310822659 dated 27.07.2018 0310822729 dated 31.07.2018, 0310822732 dated 31.07.2018 0310822734 dated 31.07.2018, 0310834332 dated 20.01.2020
Subject	Request of M/s Arch Pharmalabs Limited for fixation of adhoc norms with the description of Export Product "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)" against Advance Authorization No. 0310822660 dated 27.07.2018, 0310822659 dated 27.07.2018, 0310822729 dated 31.07.2018, 0310822732 dated 31.07.2018, 0310822734 dated 31.07.2018 and 0310834332 dated 20.01.2020

Decision: Dr. M. Asif Musharaaf, General Manager and Shri Suresh P. Gaikwad, Export Executive had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, it was decided to change the description of Export Product from 'URSODEOXYCHOLIOIC ACID (UDCA)' to "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)" with the following conditions:

- (i) **Against 100 kg of export obligation of 'URSODEOXYCHOLIOIC ACID (UDCA)', the export of 106 kg of "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)" may be endorsed based on the main raw material Cholic Acid.**
- (ii) **Import of input item No. 4 and 6 are not allowed for export of "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)". Custom duty plus interest etc. will be paid for such import, as per policy.**
- (iii) **For any excess of other inputs imported in each licence, the firm will pay custom duty + interest as applicable under the Policy.**

Following adhoc norms for "3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)" are approved as under:

Export Product	Qty	Sl. No.	Import Items	Qty
3a-Hydroxy-7-keto-5b-cholan-24-oic acid (IP-5)	1 kg	1	CHOLIC ACID	1.32 kg
		2	HYDRAZINE HYDRATE (80% SOLUTION)	1.403 kg
		3	IEP OX 239 SPRAY DRIED ENZYME POWDER	0.0283 kg
		4	IEP OX 235 SPRAY DRIED ENZYME POWDER	Not required
		5	IEP OX 152 SPRAY DRIED ENZYME POWDER	0.050 kg
		6	IEP SP 41 SPRAY DRIED ENZYME POWDER	Not required
		7	IEP OX 243 SPRAY DRIED ENZYME POWDER	0.034 kg
		8	(B-NAD)B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)	0.0075 kg
Note: Above norms are for regularization and closure purpose only.				

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-02
Meeting No.	NC/3/MEET/Mar/202223/23
Date	17/03/2023
Firm's Name	M/s Emcure Pharmaceuticals Ltd. Pune
HQ F. No.	01/82/162/00012/AM-23/DES-III [P- 35107]
RLA F. No.	31/AX04000272AM23
Advance Authorization No. and Date	Not issued yet
Subject	Applicability of the Advance Authorization under Self declaration / Self ratification where SION/adhoc norms exists (M/s Emcure Pharmaceuticals Ltd. Pune) – reg.

Decision: The Committee considered the request of RLA, Pune for clarification on the above issue and it was observed that earlier the Norms Committee vide its Meeting No. NC/3/MEET/Sep/202223/9 dated 07/10/2022 had fixed the adhoc norms for same export product / import item against Advance Authorization No. 3111001114 dated 02/03/2022 as under:

Export product	Qty.	Sl. No.	Import items	Qty.
CIPROBIOTIC FORT TAB 500MG (CIPROFLOXACIN TABLETS 500MG)(EACH FILM COATED TABLET CONTAIN : CIPROFLOXACIN HYDROCHLORIDE USP EQUIVALENT TO CIPROFLOXACIN 500 MG [NET WEIGHT 2577.33 KG])	1 Number	1	CIPROFLOXACIN HYDROCHLORIDE USP	555.00 mg

It is clarified that this product does not fall under SION A-412. The above norms were fixed by taking conversion (as per Drug Manufacturing License) plus 2% standard wastage as per SION A-412.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-03
Meeting No.	NC/3/MEET/Mar/202223/23
Date	17/03/2023
Firm's Name	M/s Bayer Cropscience Limited
HQ F. No.	01/82/050/00460/AM15/DES-III 01/82/050/01267/AM15/DES-III 01/82/050/00922/AM16/DES-III 01/82/050/00415/AM16/DES-III 01/82/050/01538/AM16/DES-III
RLA F. No.	03/94/040/00797/AM14 03/94/040/00405/AM15 03/94/040/00710/AM15 03/94/040/00930/AM15 03/94/040/00443/AM16
Advance Authorization No. and Date	0310772503 dated 28.02.2014 0310788397 dated 26.08.2014 0310791177 dated 18.11.2014 0310793539 dated 03.02.2015 0310800060 dated 05.11.2015
Subject	WP(C) 6442/2018 filed by M/s Bayer Cropscience Limited before Hon'ble High Court of Delhi against the decision taken by Norms Committee-3 fixing the adhoc norms of their five Advance Authorizations
Decision: Shri Chandrasekaran, Manager –Imports & Exports had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm decided to call for following information / documents from the firm: (i) Proof of payment of Rs. 5000/- composition fee deposited in RA, Mumbai against each Advance Authorization. (ii) Copy of 4.07 application alongwith technical details as per Annexure to Appendix 4E.	

Case No.		A-04	
Meeting No.		NC/3/MEET/Mar/202223/23	
Date		17/03/2023	
Firm's Name		M/s Jodas Expoim Pvt. Ltd.	
Subject		Show Cause Notice issued under FT(D&R) Act, 1992 to M/s Jodas Expoim Pvt. Ltd., New Delhi in respect of 26 advance authorizations issued under Para 4.07 A of HBP Vol. I from CLA-New Delhi	
Sl. No.	Hqrs. F. No.	RLA F. No.	Advance Authorization No. and Date
1.	01/82/050/01834/AM19	05/23/040/00081/AM19	0510406732 dt. 05.06.2018
2.	01/82/050/02074/AM19	05/23/040/00166/AM19	0510407070 dt. 04.07.2018
3.	01/82/050/01876/AM19	05/23/040/00164/AM19	0510407078 dt. 04.07.2018
4.	01/82/050/01842/AM19	05/23/040/00501/AM18	0510406802 dt. 08.06.2018
5.	01/82/050/01841/AM19	05/23/040/00493/AM18	0510406801 dt. 08.06.2018
6.	01/82/050/00646/AM19	05/23/040/00214/AM19	0510407421 dt. 02.08.2018
7.	01/82/050/02027/AM19	05/23/040/00295/AM19	0510408025 dt. 08.10.2018
8.	01/82/050/01889/AM19	05/23/040/00183/AM19	0510407217 dt. 17.07.2018
9.	01/82/050/02145/AM19	05/23/040/00385/AM19	0510408748 dt. 04.12.2018
10.	01/82/050/01836/AM19	05/23/040/00070/AM19	0510406734 dt. 05.06.2018
11.	01/82/050/02067/AM19	05/23/040/00334/AM19	0510408268 dt. 30.10.2018
12.	01/82/050/01795/AM19	05/23/040/00348/AM18	0510404882 dt. 12.12.2017
13.	01/82/050/01874/AM19	05/23/040/00167/AM19	0510407069 dt. 04.07.2018
14.	01/82/050/01998/AM19	05/23/040/00282/AM19	0510407958 dt. 03.10.2018
15.	01/82/050/01802/AM19	05/23/040/00377/AM18	0510405191 dt. 02.01.2018
16.	01/82/050/01971/AM19	05/23/040/00259/AM19	0510407799 dt. 17.09.2018
17.	01/82/050/01928/AM19	05/23/040/00231/AM19	0510407551 dt. 20.08.2018
18.	01/82/050/01970/AM19	05/23/040/00260/AM19	0510407798 dt. 20.08.2018
19.	01/82/050/01927/AM19	05/23/040/00232/AM19	0510407550 dt. 20.08.2018
20.	01/82/050/01808/AM19	05/23/040/00407/AM18	0510405355 dt.15.01.2018
21.	01/82/050/02298/AM19	05/23/040/00455/AM19	0510409259 dt. 09.01.2019
22.	01/82/050/01875/AM19	05/23/040/00163/AM19	0510407077 dt. 04.07.2018
23.	01/82/050/01840/AM19	05/23/040/00121/AM19	0510406800 dt. 04.07.2018
24.	01/82/050/01885/AM19	05/23/040/00172/AM19	0510407158 dt. 11.07.2018
25.	01/82/050/01912/AM19	05/23/040/00012/AM19	0510406735 dt. 05.06.2018
26.	01/82/050/02026/AM19	05/23/040/00297/AM19	0510408024 dt. 08.10.2018
Decision: Dr. Srikanth Reddy S, Head RA, Shri G.D. Sreenivasa Rao, Dy. Manager and Shri Sravan Kumar M., AGM(FA) had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and it was decided to defer for the comments of TA.			

Meeting ended with thanks to Chair and participants
